

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. No. 168/1997
in
O.A. No. 254/1996

(28)

This the 6th day of **June**, 1997

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI S. R. ADIGE, MEMBER (A)

Charan Singh S/O Budh Singh,
R/O 1176, Gulabi Bagh,
Delhi-110007.

... Applicant

(None present for Applicant)

- Versus -

1. Shri P. V. Jaikrishnan,
Chief Secretary,
Government of National Capital
Territory of Delhi,
5, Shamnath Marg,
Delhi.

2. Dr. (Mrs.) Jeevan Jha,
Director of Health Services,
National Capital Territory of Delhi,
Saraswati Bhawan, Connaught Place,
New Delhi.

3. Dr. Bharat Singh,
Medical Superintendent,
Lok Nayak Jai Prakash Hospital,
Jawahar Lal Nehru Marg,
New Delhi.

... Respondents

O. R. D. E. R. (ORAL)

Shri Justice K. M. Agarwal,

This is an application for taking action under the Contempt of Courts Act for disobedience of the order passed by the Tribunal in O.A. No. 254/1996, decided on 14.1.1997. On a perusal of the order passed by the Tribunal, we find that six months time was granted for the purpose of carrying out the various directions made in the order and it was further directed that the

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directions should be complied with on or before 11.8.1997 and the matter was directed to be listed before the court for hearing on 11.8.1997 for ascertaining the implementation.

Under the circumstances, we are of the view that the application for contempt is premature and accordingly it is hereby rejected.

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(K. M. Agarwal)
Chairman

Adige
(S. R. Adige)
Member (A)

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